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Court No.; 2.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 115 of 1988

Suresh Chand Dixit Applicant.

Versus

Union of India & others Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S. Sharma, J.M.

Heard Sri Virendra Kumar, learned counsel for the applicant.

2. The applicant in this case has filed the application for a direction to be issued to the respondents to regularise his services on the post of Telegraphman/Delivery Agent. The applicant's case is that he had worked as casual labour for 885 days upto March 1984. Since he has worked more than 240 days in a year for two consecutive years, ³¹ the department had asked him to apply for regularisation and the applicant gave an application on 17.1.1985. He, however, received no intimation for appearing in the ~~inter~~ ³¹ test which was held on 16.2.1986. The applicant represented against the same on 15.2.1986. He has filed this application on 25.1.1988 when he did not receive a reply to his representation dated 15.2.1986. He should have come to this Tribunal within 18 months of the date of his application. He has come late. The application is barred by limitation and, therefore, it is rejected at the admission stage.

J. Sharma
MEMBER (J)

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MEMBER (A).

Dated: April 7, 1988.

PG.